

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 1091 of 2009

[Arising out of Order-in-Appeal No. 113/2009 dated 03/09/2009 passed
by the Commissioner of Central Excise , BANGALORE-I]

M/s INA India Limited

Plot No-45, PI, KIADB Industrial Area,
Pilagumoe Village, Hoskote, Taluk Bangalore

Appellant

VERSUS

**Commissioner of Central
Excise ,Customs and Service Tax
BANGALORE-I**

POST BOX NO 5400...CR BUILDINGS,
BANGALORE, - 560001
KARNATAKA

Respondent

APPEARANCE:

None for the Appellant

Shri Dyamappa Airani, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. C. J. MATHEW, TECHNICAL MEMBER

Final Order No. 20001 / 2023

Date of Hearing/Decision: 11/01/2023

JUSTICE DILIP GUPTA

A certificate in Form-4 has been issued to the appellant regarding full
and final settlement of tax dues. The appeal therefore stands dismissed as
withdrawn.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(C. J. MATHEW)
TECHNICAL MEMBER**